

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 173 of 2014 and IA Nos. 283 of 2014 and 393 of 2014**

**Dated : 15<sup>th</sup> December, 2014**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Abhijeet MADC Nagpur Energy Pvt. Ltd. .... Appellant(s)  
Versus  
Maharashtra Airport Development Co. Ltd. & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Harsh Makhija

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan, Ms Kiran  
Gandhi and Ms Ramani Taneja for  
MSEDCL  
Ms Puja Priyadarshini and Mr. Ravi  
Prakash for MADC

**ORDER**

As per the learned counsel for the appellant as well as respondent No.1 namely Maharashtra Airport Development Co. Ltd., the main contesting parties are trying for settlement of issues between them and on this ground postponement in the matter is sought. They want a long date for the so called settlement but this Tribunal is unable to give a long date. They are granted four weeks time for this purpose.

List the matter on **28<sup>th</sup> January, 2015.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

*sh/rt*